

Annexure 7

Name of the corporate Debtor: Aakar Sales Agency Private Limited

Date of Commencement of CIRP: 01st Sep, 2023

List of creditors as on: 07th Nov, 2023

Operational creditors (Government Dues)

(Amount in INR)

Sr. No.	Name of Creditor	Identification No	Details of claim received		Details of claim admitted					Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any	
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party						% of voting share in CoC
1	State Tax Officer, Dharavi_701, Nodal Division Mumbai-5, Departmental of Goods and Services Tax, Government of Maharashtra, Mumbai	GST-1	25-10-2023	43,51,99,174	43,51,99,174	Unsecured	No	No	No	0.00%	-	-	-	-	
2	Dy Commissioner of Income Tax, central Circle 7(1) Mumbai	Income Tax-1	10-10-2023	25,94,49,068	25,94,49,068	Unsecured	No	No	No	0.00%	-	-	-	-	
3	Sales Tax Officer, MUM-VAT-C-903, Departmental of Sales Tax, Government of Maharashtra, Mumbai	Vat-1	25-10-2023	2,19,13,580	2,19,13,580	Unsecured	No	No	No	0.00%	-	-	-	-	
		Total		71,65,61,822	71,65,61,822		-	-			-	-	-	-	
Total				71,65,61,822	71,65,61,822		-	-		0.00%	-	-	-	-	

Notes

- The Security interest against the claim amount are in the process of further review and may undergo change in case the Resolution Professional come accros the addition documents warranting such change.
- As per Regulation 14 of the CIRP Regulations -**
Where the amount claim by the creditor is not precise due to any contingencies or any other reason, the Interim Resolution Professional or the Resolution Professional, as the case may be shall make the best estimates of the amount of claim based on the information available with him. The Interim Resolution Professional or the Resolution Professional as the case may be, shall revised the amount of claims admitted, including the estimates of the claim made under sub-regulation (1), as soon as may be practicable, when he comes accross addition information warranting such revision.
- Amount under varification are being reconciled with the books of accounts and records available with Corporate Debtor. Revisions, if any, will be updated post varification. Also, amount admitted may under go change in case Resolution Professional come across any additional evidence / documents, warranting such change in admitting amount.